

**Appellate Tribunal for Electricity
Appellate Jurisdiction**

Review Petition No. 2 of 2006 in Appeal No. 3 of 2005

Present - **Hon'ble Mr Justice Anil Dev Singh - Chairperson**
Hon'ble Mr A.A. Khan – Technical Member

Indian Tea Association & Ors

Appellants

Versus

AERC & Ors

Respondents

Counsel for the Appellant : Mr. Amit Sharma
& Mr. K.P. Ray, Representative

Counsel for the Respondent : Mr. A.K. Thakur, Mr. M.K. Adhikary
& Mr. H.M. Sharma,

Dated 23rd May, 2006

Order

The learned counsel for the petitioner has invited our attention to para 12 of our Order, dated March 14, 2006, and has submitted that typographical error has crept into it, inasmuch as 240 days have been mentioned therein instead of 240 hours. The error pointed out by the learned representative of the petitioner needs to be corrected.

Therefore, the word “days” suffixed with figure 240 in para 12 of our order is corrected to read as “hours” and shall always be read accordingly.

In so far as the prayer of the petitioner for review of our order is concerned, we do not find any manifest or patent error in the order. Accordingly, the review petition is dismissed.

A certified copy of this order be sent to the parties.

(Mr. A.A. Khan)
Technical Member

(Mr Justice Anil Dev Singh)
Chairperson